

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri K.N.Sinha. Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**Petition No.136/2004
With
I.A.No. 34/2005**

In the matter of

Approval for tariff for 400 kV D/C Kaiga-Sirsi transmission line along with associated bays in Southern Region for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

...Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry

.... Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri Rakesh Prasad, PGCIL
4. Shri M.M. Mondal, PGCIL
5. Shri R. Balachandran, KSEB
6. Shri Ramesh Babu, KSEB
7. Shri N.Vijaya Bhaskar, KPTCL
8. Shri Chikkananjappa, KPTCL

**ORDER
(DATE OF HEARING: 21.9.2005)**

The petition has been filed for approval for transmission charges for 400 kV D/C Kaiga-Sirsi transmission line along with associated bays (the transmission line) in Southern Region for the period from 1.4.2004 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004,

(hereinafter referred to as “the 2004 regulations”). The petitioner has also prayed that it be permitted to continue the billing of transmission charges on the same basis as charged on 31.3.2004, pending determination of tariff in the present petition. No other specific relief is prayed for.

2. I.A. No. 34/2005 has been filed for approval of additional capital expenditure for the period 1.4.2001 to 31.3.2004 and consequent revision of tariff. I.A. was heard along with main petition, after notice.

3. The approval for the revised cost estimate (completed cost) of the transmission line of Rs. 57.53 crore was accorded by the Board of Directors of the petitioner company in its 131st meeting held on 13.6.2002. The date of commercial operation of the transmission line with line length of 122.33 ckt-kms (for O&M) is 1.12.1999.

4. The annual transmission charges for the period from 1.4.2001 to 31.3.2004 were decided by the Commission in its order dated 30.6.2003 in petition No. 40/2002 at a gross block of Rs. 5682.84 lakh.

5. The petitioner has claimed the transmission charges as under:

(Rs. in lakh)

	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	152.62	152.62	152.62	152.62	152.62
Interest on Loan	43.28	35.96	28.64	21.32	14.00
Return on Equity	359.00	359.00	359.00	359.00	359.00
Advance against Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	18.06	18.42	18.81	19.23	19.69
O & M Expenses	27.77	28.87	30.09	31.19	32.54
Total	600.73	594.87	589.16	583.36	577.85

6. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(Rs. in lakh)					
	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	73.73	78.16	82.85	87.82	93.09
O & M expenses	2.31	2.41	2.51	2.60	2.71
Receivables	100.12	99.15	98.19	97.23	96.31
Total	176.17	179.71	183.55	187.65	192.11
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	18.06	18.42	18.81	19.23	19.69

7. The replies to the petition have been filed by Tamil Nadu State Electricity Board and Kerala State Electricity. No comments or suggestion have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

Additional Capitalisation – 2001-2004

8. The petitioner has sought approval of tariff after accounting for additional capital expenditure of Rs. 70.40 lakh incurred on account of left over/balance payments for the transmission line/sub-stations as per details given below:

S.No.	Year	Amount claimed (Rs. in lakh)	Nature of expenditure
1.	2001-02	5.60	Final payment for the transmission line
2.	2002-03	19.22	Capitalization of initial spares
3.	2003-04	45.58	Compensation payment for transmission line
	Total	70.40	

9. The expenditure was not considered by the Commission in its order dated 30.6.2003 ibid while approving tariff for the period ending 31.3.2004. The capital expenditure claimed is found to be in order as it is against the committed liability and is within the original scope of work. Accordingly, the additional capital expenditure of

Rs. 70.40 lakh is approved. It is also noted that the initial spares were not capitalized by the petitioner at the time of the commercial operation. Therefore, their capitalization during 2002-03 is in order.

CAPITAL COST

10. As per clause (2) of Regulation 52 of the 2004 regulations in case of the projects existing up to 31.3.2004, the project cost admitted by the Commission for determination of tariff prior to 1.4.2004 shall form the basis for determination of tariff.

11. The petitioner has considered the capital expenditure of Rs. 5741.78 lakh after accounting for additional capitalization of Rs. 70.40 lakh on works and decapitalization of Rs. 11.46 lakh on account of FERV of for the period 1.4.2001 to 31.3.2004 over the capital expenditure of Rs. 5682.84 lakh admitted by the Commission in the order dated 30.6.2003 *ibid*.

Extra Rupee Liability during the years 2001-04:

12. Regulation 1.13 (a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 provided as under:

- (a) Extra rupee liability towards interest payment and loan repayment actually incurred, in the relevant year shall be admissible; provided it directly arises out of foreign exchange rate variation and is not attributable to Utility or its suppliers or contractors. Every utility shall follow the method as per the Accounting Standard-11 (Eleven) as issued by the Institute of Chartered Accountants of India to calculate the impact of exchange rate variation on loan repayment

- (b) Any foreign exchange rate variation to the extent of the dividend paid out on the permissible equity contributed in foreign currency, subject to the ceiling of permissible return shall be admissible. This as and when paid, may be spread over the twelve-month period in arrears

13. Regulation 1.7 of the 2001 further provided that recovery of foreign exchange rate variation would be done directly by the utilities from the beneficiaries without filing a petition before the Commission. In case of any objections by the beneficiaries to the amounts claimed on these counts, they may file an appropriate petition before the Commission.

14. Despite the objections raised by the TNEB and KPTCL to the petitioner's claim for de-capitalization of Rs.11.46 lakh on account of FERV, we allow de-capitalization as the petitioner's claim in this regard is based on the provision of the terms and conditions of tariff applicable during 1.4.2001 to 31.3.2004, reproduced above. FERV worked out by the petitioner is matching with calculations submitted, and is in accordance with provisions of AS-11, applicable for the period up to 31.3.2004. The petitioner's claim for de-capitalization of Rs. 11.46 lakh on account of FERV has accordingly been considered for tariff calculations.

15. Based on the above, after adjustment of additional capitalization of Rs. 70.40 lakh on works and de-capitalization of FERV of Rs 11.47 lakh, the gross block as on 1.4.2004 comes to Rs. 5741.78 lakh.

DEBT- EQUITY RATIO

16. Regulation 54 of the 2004 regulations *inter alia* provides that,-

(1) In case of the existing project, debt–equity ratio Considered by the Commission for fixation of tariff for the period ending 31.3.2004 shall be considered for determination of tariff.

(2) In case of the transmission system for which investment approval was accorded prior to 1.4.2004 and which is likely to be declared under commercial operation during the period 1.4.2004 to 31.3.2009, debt-equity in the ratio of 70:30 shall be considered:

Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.

Provided further that the Commission may in appropriate case consider equity higher than 30% for the purpose of determination of tariff, where the transmission licensee is able to establish to the satisfaction of the Commission that deployment of equity more than 30% was in the interest of general public;

(3) In case of the transmission system for which investment approval is accorded on or after 1.4.2004, debt-equity in the ratio of 70:30 shall be considered for the purpose of determination of tariff:

Provided that where deployment of equity is less than 30%, the actual equity deployed shall be considered for the purpose of determination of tariff.

(4) The debt and equity amount arrived at in accordance with above sub-clause (1), (2) or (3), as the case may be, shall be used for calculation of interest on loan, return on equity, advance against depreciation and foreign exchange rate variation.”

17. The petitioner has claimed tariff based on debt-equity ratio of 56.03:43.97 as considered by the Commission in its order dated 30.6.2003 *ibid*. The entire amount of Rs 70.40 on account of additional capitalisation during 2001-02 to 2003-04 has been taken as equity by the petitioner and de-capitalised amount of Rs 11.47 lakh on account of FERV has been apportioned between debt and equity in the same ratio as considered in the order dated 30.6.2003. Based on this, Rs. 2564.25 lakh as on 1.4.2004 has been taken as the equity by the petitioner for the purpose of determination of tariff in the present petition.

18. The petitioner has stated in the petition that the approved debt-equity ratio is 75.00:25.00. Therefore, in order to bring debt and equity as close to the approved debt-equity ratio as possible, the amounts of Rs. 70.40 lakh capitalized on account of works is deemed to have been financed through loan and decapitalization of Rs. 11.46 lakh on account of FERV has been adjusted against equity. Accordingly, for the purpose of tariff, an amount of Rs. 2487.43 lakh has been considered as equity as on 1.4.2004 against the equity of Rs. 2498.90 lakh considered in the order dated 30.6.2003.

RETURN ON EQUITY

19. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

20. The petitioner has claimed return on equity of Rs. 2564.25 lakh after accounting for equity of Rs. 70.40 lakh on account of additional capitalization on works for the period 1.4.2001 to 31.3.2004 and Rs. 5.05 lakh on account of proportionate decapitalization of FERV, over equity of Rs. 2498.90 lakh considered in the order dated 30.6.2003 *ibid*. For the reasons given hereinabove in para 18, we have taken equity of Rs. 2487.43 lakh. Accordingly, the petitioner shall be entitled to return on equity @ Rs. 348.24 lakh each year during the tariff period.

INTEREST ON LOAN

21. Clause (i) of regulation 56 of the 2004 regulations *inter alia* provides that,-

(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan as per regulation 54 minus cumulative repayment as admitted by the Commission for the period up to 31.3.2004. The repayment for the period 2004-09 shall be worked out accordingly on normative basis.

(c) The transmission licensee shall make every effort to swap the loan as long as it results in net benefit to the long-term transmission customers. The costs associated with such swapping shall be borne by the long-term transmission customers.

(d) The changes to the loan terms and conditions shall be reflected from the date of such swapping and benefits passed on to the beneficiaries.

(e) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be

treated as repayment during those years and interest on loan capital shall be calculated accordingly.

22. The petitioner has claimed interest on loan in the following manner:
- (i) Gross loans, cumulative loan repayment up to 31.3.2004 and outstanding balance up to that year as admitted by the Commission in the order dated 21.2.2005 have been taken.
 - (ii) On the basis of actual rate of interest on actual average loan, the weighted average rate of interest on loan is worked out for various years.
 - (iii) Loans as admitted by the Commission in the order dated 21.2.2005 *ibid* has been considered as notional loan and the weighted average rate of interest on loan for respective years as per above has been multiplied to arrive at interest on loan.
 - (iv) Notional loan component of FERV up to 31.3.2001 has been considered separately and actual applicable rate of interest on foreign loan have been considered to workout the interest on this component
23. In our calculation, the interest on loan has been worked out as detailed below:
- (i) Details of net outstanding loan as on 31.3.2004, repayment schedule for the period 2004-09, rate of interest as on 1.4.2004, exchange rate as on 31.3.2004 etc. have been taken from the loan allocation statement submitted by the petitioner for working out weighted average rate of interest.
 - (ii) Gross loan and cumulative repayment up to 31.3.2004 has been taken from the order dated 30.6.2003.

- (iii) Notional loan of Rs. 70.40 lakh arising out of additional capitalisation during the years 2001-04 has been considered.
- (iv) Repayment of notional loan arising due to additional capitalisation during the years 2001-04 has been worked out in proportion to the repayment of actual loan during these years.
- (v) Tariff is worked out considering normative loan and normative repayments. Once the normative loan is arrived at, it is considered for all purposes in the tariff. Normative repayment is worked out by the following formula:

$$\frac{\text{Actual repayment of actual loan during the year}}{\text{Opening balance of actual loan during the year}} \times \text{Opening balance of normative loan during the year}$$

- (vi) Moratorium in repayment of loan is considered with reference to normative loan and if the normative repayment of loan during the year is less than the depreciation during the year, it is considered as moratorium and depreciation during the year is deemed as normative repayment of loan during the year.
- (vii) Weighted average rate of interest on actual loan worked out as per (i) above is applied on the average loan during the year to arrive at the interest on loan.

24. Based on the above, the year-wise details of interest worked out are given hereunder:

(Rs. in lakh)

Details of loan	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
Interest on Loan						
Gross loan as per order dated 30.6.2003	3183.95					
Addition due to additional capitalisation	70.40					
Addition due to FERV	0.00					
Gross Normative Loan	3254.35	3254.35	3254.35	3254.35	3254.35	3254.35
Cumulative Repayment up to Previous Year		2595.76	2748.38	2901.00	3053.63	3206.25
Net Loan-Opening		658.59	505.97	353.34	200.72	48.10
Repayment during the year		152.62	152.62	152.62	152.62	48.10
Net Loan-Closing		505.97	353.34	200.72	48.10	0.00
Average Loan		582.28	429.65	277.03	124.41	24.05
Weighted Average Rate of Interest on Loan		7.8196%	7.5944%	7.2777%	6.7996%	5.9946%
Interest		45.53	32.63	20.16	8.46	1.44

DEPRECIATION

25. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- (i) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.

- (iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
- (iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

26. The gross depreciable value of the asset, as per (ii) above, is 0.9 x Rs. 5741.78 lakh = Rs. 5167.60 lakh. Cumulative depreciation and AAD recovered in tariff up to 31.3.2004 is Rs. 979.84 lakh. Remaining depreciable value as on 1.4.2004 is thus Rs. 4187.76 lakh.

27. For the period 1.4.2004 to 31.3.2009 the depreciation works out to Rs. 152.62 lakh each year by applying rate of depreciation of 2.65% as shown below:

(Rs. in lakh)

Details of Depreciation		Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
As per order dated 30.6.2003		5682.84					
Addition during 2001-04 due to Additional Capitalisation		70.40					
Addition during 2001-04 due to FERV		(-)11.46					
Gross Block as on 31.3.2004		5741.78	5741.78	5741.78	5741.78	5741.78	5741.78
Rate of Depreciation	2.65%						
Depreciable Value	90%		5167.60	5167.60	5167.60	5167.60	5167.60
Balance Useful life of the asset	-		-	-	-	-	-
Remaining Depreciable Value			4187.77	4035.14	3882.52	3729.90	3577.27
Depreciation			152.62	152.62	152.62	152.62	152.62

ADVANCE AGAINST DEPRECIATION

28. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

29. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.

30. The petitioner has not claimed Advance Against Depreciation. Accordingly, Advance Against Depreciation has not been considered in tariff.

OPERATION & MAINTENANCE EXPENSES

31. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs. in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

32. The petitioner has claimed O & M expenses for 122.33 ckt-kms of line length, which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(Rs. in lakh)

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses for 122.33 ckt-kms line length	27.77	28.87	30.09	31.19	32.54
Total	27.77	28.87	30.09	31.19	32.54

33. The petitioner has submitted that the wage revision of its employees is due with effect from 1.1.2007. Therefore, O &M expenses should be subject to revision on account of revision of employee cost from that date. In the alternative, it has been prayed that the increase in employee cost due to wage revision be allowed as per actuals for extra cost to be incurred consequent to wage revision. We are not expressing any view, as this issue does not arise for consideration at this stage. The petitioner may approach for a relief in this regard at an appropriate stage in accordance with law.

INTEREST ON WORKING CAPITAL

34. The components of the working capital and the interest thereon are discussed hereunder:

(i) Maintenance spares

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. In the present case, element-wise capital expenditure on the date of commercial operation is Rs. 5606.04 lakh, which has been considered as the historical cost for the purpose of the present petition and maintenance spares haven worked out accordingly by escalating 1% of the historical cost @ 6% per annum. In this manner, the value of maintenance spares works out to Rs. 72.19 lakh as on 1.4.2004.

(ii) O & M expenses

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the

respective year as claimed in the petition. This has been considered in the working capital.

(iii) Receivables

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(iv) Rate of interest on working capital

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

35. The necessary computations in support of interest on working capital are appended hereinbelow:

(Rs. in lakh)

	2004-05	2005-06	2006-07	2007-08	2008-09

Maintenance Spares	72.19	76.52	81.11	85.98	91.14
O & M expenses	2.31	2.41	2.51	2.60	2.71
Receivables	98.65	96.73	94.90	93.19	92.32
Total	173.16	175.66	178.52	181.77	186.17
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	17.75	18.00	18.30	18.63	19.08

TRANSMISSION CHARGES

36. The capital cost and other relevant details are contained in the summary sheet attached. The transmission charges being allowed for transmission line are summarised below:

	(Rs.in lakh)				
	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	152.62	152.62	152.62	152.62	152.62
Interest on Loan	45.53	32.63	20.16	8.46	1.44
Return on Equity	348.24	348.24	348.24	348.24	348.24
Advance against Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	17.75	18.00	18.30	18.63	19.08
O & M Expenses	27.77	28.87	30.09	31.19	32.54
Total	591.91	580.37	569.41	559.14	553.93

37. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations. These transmission charges shall be included in the regional transmission tariff for Southern Region and shall be shared by the regional beneficiaries in accordance with the 2004 regulations.

Impact of additional capitalization for the years 2001-04

38. In the petitions filed by NTPC for approval of revised fixed charges for additional capitalization for the period 1.4.2001 to 31.3.2004, the Commission has decided that additional capital expenditure be added to the gross block as on 1.4.2001 to arrive at gross block as on 1.4.2004 for the purpose of fixation of tariff for the period

2004-05 to 2008-09. The Commission has further ordered that NTPC would be entitled to earn return on equity @ 16% on equity portion of additional capitalization approved and interest on loan at the rate as applicable during 2001-02 to 2003-04. The return on equity and interest on loan are payable on additional capitalization from 1st April of the financial year following the financial year to which additional capital expenditure relates.

39. Based on the above, the petitioner shall be entitled to recover the following amounts from the respondents through tariff on account of interest on loan on additional loan for the years 2002-03 and 2003-04 as shown below:

(Rs. in lakh)

Impact of ACE	2002-03	2003-04	Total
	Interest on Loan	0.18	1.91
Return on Equity	0.00	0.00	0.00
Total	0.18	1.91	2.09

40. The difference in the petitioner's claim and that allowed by us as, the impact of additional capitalization for the years 2001-04 is for the reason that additional capitalization on works for the years 2001-04 has been taken as loan and decapitalization on account of FERV has been taken as equity to bring the debt-equity ratio close to the approved debt-equity ratio.

41. The petitioner has sought approval for the reimbursement of expenditure of Rs. 67,731/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from the respondents in one installment in the ratio applicable for sharing of transmission charges. The petitioner has also sought reimbursement of filing fee of Rs.5.20 lakh paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of

the stakeholder have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

42. The petitioner is already billing the respondents on provisional basis in accordance with the Commission's interim directions. The provisional billing of tariff shall be adjusted in the light of final tariff now approved by us.

43. This order disposes of Petition No.136/2004 as also I.A. No. 34/2005.

Sd/-	sd/-	sd/-	sd/-
(A.H. JUNG)	(BHANU BHUSHAN)	(K.N.SINHA)	(ASHOK BASU)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi dated the 27th January 2006

Summary Sheet				
Name of the Company:		PGCIL		
Name of the Element:		400 KV D/C Kaiga-Sirsi Transmission line along with associated bays in Southern Region		
Actual DOCO:		1.12.1999		
Petition No.:		136/2004		
Tariff setting Period:		2004-09		
(Rs.in lakh)				
1	Capital Cost of the Project			5753.00
2	Admitted Capital Cost as on 1.4.2004 for Calculation of Debt and Equity			5682.84
3	Additional Capitalization (works)			70.40
	2001-02		5.60	
	2002-03		19.22	
	2003-04		45.58	
	Total		70.40	
4	Additional Capitalization (FERV)			-11.46
	2001-02		9.28	
	2002-03		-5.04	
	2003-04		-15.70	
	Total		-11.46	
5	Total Capital Cost as on 1.4.2004(2+3+4)			5741.78
6	Means of Finance :			
	Debt	56.68%	3254.35	
	Equity	43.32%	2487.43	
	Total	100.00%	5741.78	
7	Gross Loan as on 1.4.2004			3254.35
8	Cumulative Repayment up to 31.3.2009 :			3254.35
	Repaid up to 31.3.2004		2584.70	
	1.4.2001 to 31.3.2004 (ACE & FERV)		11.06	
	1.4.2004 to 31.3.2009		658.59	
	Total		3254.35	
9	Balance Loan to be repaid beyond 31.3.2009 :			0.00
10	Depreciation recovered up to 31.03.09 :			1742.95
		Dep	AAD	Total
	Recovered up to 31.3.2004	865.42	114.21	979.63
	1.4.2001 to 31.3.2004 (ACE & FERV)	0.21	0.00	0.21
	1.4.2004 to 31.3.2009	763.12	0.00	763.12
	Total			1742.95
11	Balance Depreciation to be recovered beyond 31.3.2009 :			3424.65
	Capital cost for the purpose of Depreciation			5682.84
	ACE + FERV			58.94
	Capital cost as 1.4.2004			5741.78
	Less: Land Cost			0.00
				5741.78
	90% of Capital Cost as above			5167.60
	Cum. Depreciation to be recovered up to 31.3.09			1742.95
	Balance Depreciation to be recovered beyond 31.3.09			3424.65